

**Central Administrative Tribunal
Principal Bench, New Delhi**

C.P. No.310/2019 in O.A. No.612/2019

Monday, this the 14th day of October 2019

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Mohd. Jamshed, Member (A)**

1. Vandana Gupta, Appointment, Group B
Aged about 33 years
w/o Sh. Subhash Chander
r/o C-25, Rana Park Siraspur
Delhi – 110 042
2. Archana, Appointment, Group B
Aged about 31 years
d/o Sh. Jai Kanwar
r/o H.No.175, Khera Kalan
Delhi – 110 082

..Applicant
(Mr. M K Bhardwaj and Mr. Virendra Kumar, Advocates)
Versus

1. Sh. Vijay Dev, Chief Secretary
Govt. of NCT of Delhi
New Secretariat, IP Estate
New Delhi
2. Smt. Geetanjli Gupta, Chairman
Delhi Subordinate Service Selection Board
FC-18, Institutional Area, Karkardooma,
Delhi
3. Smt. Varsha Joshi, Commissioner
North & South Delhi Municipal Corporation
4th Floor, Civic Centre
Shyama Prasad Mukherjee Building
New Delhi
4. Dr. Dilraj Kaur, Commissioner
East Delhi Municipal Corporation (Hq)
Udyog Sadan, 1st Floor
Patparganj Industrial Area

..Respondents
(Mr. Amit Anand, Mr. R K Jain and Ms. Punam Singh,
Advocates)

O R D E R (ORAL)**Justice L. Narasimha Reddy:**

This contempt case is filed alleging that the respondents have violated the interim order dated 21.02.2019. We disposed of the O.A. today itself. The interim order stands merged in the final order. Therefore, the contempt case is closed.

There shall be no order as to costs.

(Mohd. Jamshed)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

October 14, 2019
/sunil/